

S U P R E M E C O U R T O F I N D I A
 RECORD OF PROCEEDINGS
 CIVIL APPEAL NO(s). 1340-1342 OF 2010
 BEFORE THE REGISTRAR SUNIL THOMAS

COMMISSIONER OF CENTRAL EXCISE, INDORE Appellant (s)

VERSUS

M/S. AMERICAN COLOUR LAB ETC. Respondent(s)

(With office report)

Date: 10/10/2011 These Appeals were called on for hearing today.

For Appellant(s) Mr. Mohd. Mannan,adv.
 Mr. B. Krishna Prasad,Adv.

For Respondent(s) Mr. P.S.Sudheer,Adv.

UPON hearing counsel the Court made the following
 O R D E R

Ld. counsel for the appellant has not cured the defects in the application for amendment of cause title even though last opportunity was granted. However, I am inclined to grant one more opportunity of four weeks time on the condition that he deposits Rs.500/- in the Supreme Court Legal Services Committee as cost and file proof. If proof of deposit is not filed within the above four weeks the matter shall be placed before the Hon'ble Judge in Chamber without any further order. If the defects cured, list the matter on 17.11.2011.

(SUNIL THOMAS)
 Registrar